

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70608 of 2018

(Arising out of Order-in-Appeal No.18-19/COMMR./Dehradun/2018 dated 07.03.2018 passed by Commissioner (Appeals) CGST, Dehradun, Uttarakhand)

M/s National Security Services (Regd.),Appellant
(41/6, Sadar Bazar, Muzaffarnagar)

VERSUS

**Commissioner of Central Excise &
Service Tax, Meerut-I**Respondent
(Opposite CCS University, Mangal Pandey Nagar, Meerut)

APPEARANCE:

A Letter on Record, for the Appellant

Shri Santosh Kumar, Authorized Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.- 70502/2024

DATE OF HEARING : 05 August, 2024

DATE OF DECISION : 05 August, 2024

P. K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

LKS